

3

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 90/9/NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.02.2018**

Name of the Company: Crown Packaging
V/s.
Jay Polypack Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	TANAYA SHAH	ADVOCATE	APPLICANT	Tanaya Shah
2.				

ORDER

Learned Advocate Ms. Tanaya Shah present for present for Operational Creditor/
Petitioner. None present for Respondent.

Proof of unserved copy is filed with a postal remark "left". Thereafter the petitioner
sent another copies on 19.02.2018 which were duly served on 21.02.2018 as
reflected from the track report filed by the petitioner.

Petitioner is directed to serve notice of date of hearing on Respondent along with
copy of order under acknowledgment and file proof of service.

Registry is directed to serve notice of date of hearing on Respondent along with copy
of order under acknowledgment.

Respondent shall file its objections, if any, within one week serving a copy in
advance to petitioner.

List the matter on 21.03.2018 for hearing before admission.

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**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 26th day of February , 2018.